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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP 17/2000 in OA 270/99

DATE OF ORDER : 18.2.2000

Between :-

S.Yadagiri

...Petitioner

And

1. Sri Nirmal Chand Sinha,  
General Manager,  
S.C.Railway, Rail Nilayam,  
Sec'bad.
2. Sri B.N.C.Shegan, Chief Commercial Manager,  
SC Railway, Rail Nilayam, Sec'bad.

...Respondents

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Counsel for the applicant : Shri S.Sri ram

Counsel for the Respondents : Shri D.F.Paul, S for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

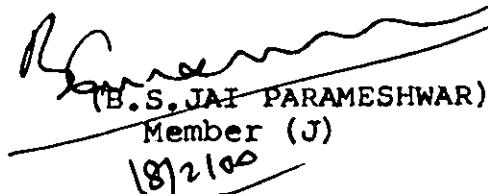
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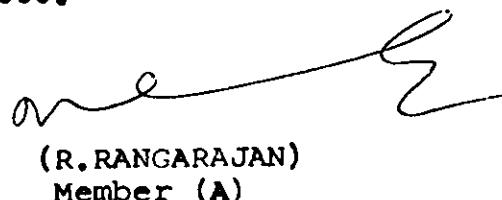
Heard Sri S.Sri Ram, learned counsel for the applicant and Sri D.F.Paul, learned Standing Counsel for the Respondents.

2. The OA was disposed of by order dated 19.2.1999 with the following order :-

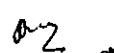
4. Hence this OA is disposed of with a direction to the Respondent No.1 i.e. the General Manager, South Central Railway, Secunderabad to give the suitable directions to the concerned officer to consider the applicant's case on sympathetic grounds and dispose of the representations within eight weeks from the date of receipt of a copy of this order."

3. The learned counsel for the respondents submit that the direction given in the judgement will be ~~disposed of~~ <sup>Complied with</sup> in two weeks time. In view of the above submissions, the Respondents should ensure that the judgement is complied with on or before 3-3-2000. With the above direction, the CP is closed but liberty is given to the applicant to revive the CP if the judgement is not complied with on or before 3.3.2000.

  
(T.B.S. JAI PARAMESHWAR)  
Member (J)  
(8) 2100

  
(R. RANGARAJAN)  
Member (A)

Dated: 18th February, 2000.  
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Dictated in Open Court.



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